

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA/211(AHM)2021 in IA 593 of 2019 in C.P.(IB) 172 of 2018

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.04.2021

Name of the Company: Jaihind Projects Ltd & Anr
V/s
SREI Equipment Finance Ltd & Anr.

Section 60(5) of the Insolvency and Bankruptcy Code r.w Rule 11 of NCLT rules,2016.

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

- 1.
- 2.

ORDER
(through video conferencing)

Proxy on behalf of Mr. Salil Thakore, Advocate for the Applicant appeared.

Mr. Sandeep Singhi, Advocate appeared on behalf of Respondent No. 1 and submitted that the partners of the Respondents are infected with COVID, hence requesting for time.

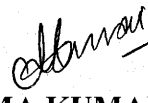
The prayer is allowed.

List the matter on 28.06.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 20th day of April, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**